

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/10531/A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
Smti Bijay Lashmi Boruah
Principal Judge,
Family Court, Dhubri

Dated Guwahati, the 15th November, 2022

Sub:- **Permission to avail LTC.**


Ref:- Your letter No. letter No. FC.VII-3/2018/558/E, dated 28.10.2022


Madam,

With reference to the above, I am directed to inform you that you are allowed to avail LTC for the block period of 2018-2021 (by way of carry forward) to visit Andaman & Nicobar Islands along with your family member during the winter vacation of 2022, by the shortest possible route, as per existing Rules.

Thanking you.

Yours faithfully,


14.11.2022
REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/10532-10534/A, dated-15.11.22 
Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court


14.11.2022
REGISTRAR (VIGILANCE) 